New Delhi, the 14th February, 2020

G.S.R. ..... (E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 24/2015- Customs, dated the 8th April, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R. 269 (E), dated the 8th April, 2015, namely:-

In the said notification,-

(a) in the opening paragraph, after clause (b), the following proviso shall be inserted, namely:-

“Provided that the said scrip, against which goods when imported into India are exempted from duties mentioned in clauses (a) and (b) above, may include duty credit provided under the 2% Additional Ad Hoc Incentive in terms of paragraph 3.25 of the Foreign Trade Policy.”;

(b) in paragraph 2, in condition (1), after clause (b), the following proviso shall be inserted, namely:-

“Provided that the duty credit in the said scrip under the 2% Additional Ad Hoc Incentive shall be issued against export of following goods, namely:-

(i) Mobile phones, other than push button type; and
(ii) Mobile phones, push button type,

falling under HS Codes/tariff lines 85171211 and 85171219 respectively of ITC (HS) 2017 with let export order dates from the 1st January 2020 to the 31st March 2020. ”.

[F. No. 605/04/2020-DBK]

(Gopal Krishna Jha)
Director (Drawback)

Note :- The principal notification No. 24/2015- Customs, dated the 8th April, 2015 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 269 (E), dated the 8th April, 2015 and was last amended vide notification No. 63/2018- Customs, dated the 18th September, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 892 (E), dated the 18th September, 2018.